

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF MKMG JEWEL DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MKMG JEWEL DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/03/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205DL2012PTC233291
5.	Address of the registered office and principal office (if any) of corporate debtor	13/3, Second Floor, Shop No. 211, WEA, Karol Bagh New Delhi Central Delhi -110005
6.	Insolvency commencement date in respect of corporate debtor	12 th January, 2022 (Order received on 8 th February, 2022)
7.	Estimated date of closure of insolvency resolution process	6 th August, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Durga Das Agrawal Reg. No: IBBI/IPA-001/IP-P00557/2017-2018/10987
9.	Address and e-mail of the interim resolution professional, as registered with the Board	KBL Agarwal & Co., 413, Vikasdeep Building, Laxmi Nagar, District- Centre, New Delhi- 110092 Email: cadda.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KBL Agarwal & Co., 413, Vikasdeep Building, Laxmi Nagar, District- Centre, New Delhi- 110092 Email: ip.mkmg@gmail.com
11.	Last date for submission of claims	22 nd February, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in . Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **MKMG Jewels Developers Private Limited** on 12th January, 2022 (Order received on 8th February, 2022).

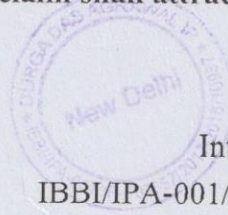
The creditors of **MKMG Jewels Developers Private Limited** are hereby called upon to submit their claims with proof on or before 22nd February, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

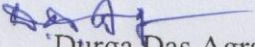
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09.02.2022

Place: New Delhi




Durga Das Agrawal

Interim Resolution Professional

IBBI/PA-001/IP-P00557/2017-2018/10987